

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A. No.271/93

Dt. of order: 28.7.93

Rajak Ali

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. M. K. Shah : Counsel for applicant

Mr. U. D. Sharma : Counsel for respondents

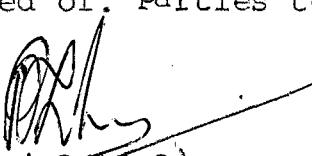
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Hon'ble Mr. Justice D.L.Mehta, Vice Chairman

Hon'ble Mr. P.P.Srivastava, Member (Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The respondents have come with a case that the elder brother of the applicant is earning Rs.1000/- to 1500/- per month at Bombay. The counsel for the applicant stated that the elder brother of the applicant goes to Bombay for about 3 months and thereafter he prepares quilts and earns about Rs.500/- per month. In fact the income of Rs.500/- is no income in these days in the eye of law particularly when he has also a family and the other sons of the deceased also <sup>dependant</sup> ~~depend~~ on him. The applicant is, entitled to get the appointment on compassionate ground. The respondents are directed to consider the case of the applicant and pass an order in favour of the applicant on a suitable post. The O.A. stands disposed of. Parties to bear their own costs.

  
(P.P.Srivastava)  
Member (A)

  
(D.L.Mehta)  
Vice Chairman.